

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 607
IB-868/ND/2022
IA/1400/2024

IN THE MATTER OF:
IDBI Bank Ltd.

...PETITIONER

Vs.

Mr. Jagdish P Chokhani

...RESPONDENT

Section
U/s 95(1) of IBC, 2016

Order delivered on 09.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Advocates Shivam Takkar and Adv.
Sarthak Sehgal

For the RP

:Mr. Akshay Goel and Mr. Harsh
Jadon, Advs.

For the Respondent

:Mr. Jagdish P Chokhani and Mr.
Mohit Nagpal, Adv. along with Mr.
Hashmat Nabi, Adv. & Ms. Akriti
Sharma, Mr. Toshif Ahmed, Advs.

ORDER

IA/1400/2024

Ld. Counsel for the Resolution Professional is present. Ld. Counsel for the Personal Guarantor is present and submitted that they have filed their response to the reply filed by the RP, but it is not reflected on the e-portal. Ld. Counsel may approach the Registry and cure defects so that the same is reflected on the e-portal. Ld. Counsel for the RP is present and submitted that they have not received the copy of the reply filed by the Personal Guarantor. Ld. Counsel for the Personal Guarantor undertakes to provide a soft copy of the Response to the reply filed by the RP. Ld. Counsel for the Financial Creditor is present and submitted that they need not to file reply. List the matter on **12.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)